GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1932

TO BE ANSWERED ON THE 3RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

REVIEW OF NRC

1932. SHRI ABDUL KHALEQUE:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State Government of Assam has filed any objection/submitted any plea to review the final National Register of Indian Citizens of Assam which was published on 31st August 2019 and prepared under the direction and supervision of the Supreme Court;
- (b) whether any person/organisation/department of the Government has filed any appeal before the designated Foreigners Tribunal constituted under the Foreigners (Tribunal) Order, 1964;
- (c) if so, the details thereof;
- (d) whether there is any time limit for filing of claims and objection on the final NRC of Assam; and
- (e) whether the Minister of External Affairs has termed the final NRC of Assam as historic, constitutional and scientific document through any of the twitter handle of the Ministry?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a): On the direction of the Hon'ble Supreme Court, the hard copies of the supplementary list of inclusions and on-line family-wise list of exclusions have been published in the National Register of Citizens(NRC), Assam on 31st August, 2019.

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Taking note of the prayers made on behalf of the Union of India and the State of Assam for a sample re-verification of a limited percentage of the exercise done to take care of wrongful inclusions and exclusions, Hon'ble Supreme Court did not consider it necessary to accede to the prayers while hearing the matter on 23.07.2019 in Assam Public Works Vs Union of India & Others in WP(C) 274/2009.

- (b) & (c): Such information is not maintained by the central Government.
- (d): Any person, not satisfied with the outcome of the decisions of the claims and objections for inclusion of his/her name in the final NRC may prefer appeal before the designated Tribunal constituted under the Foreigners (Tribunals) Order,1964 within a period of one hundred and twenty days from the date of such Order.
- (e): The Minister of External Affairs has not termed the final NRC of Assam as historic, constitutional and scientific document through his twitter handle.
